

③
**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP...../199

Petition No. 26 Versus + ...

Date of Order	Orders
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CP 111/85 CTA 84/72

12-7-85

Sh. R. N. Mathur, counsel for the petitioners.

Recd. P.D. notice
issued to the
resp. No. 1 & 2
along with copy
of the C.P.

Heard. Issue notice of the CP to the
respondents regarding admission, returnable on
07-85. However, the personal attendance of the
respondents is dispensed with for the time being.

Vide No.
dated

N. K. Sharma
(N.K. Sharma)
M(A)

C. K. Sharma
(GOPAL KRISHNA)
VICE CHAIRMAN

1909
to
1518

8385 Sh. R. N. Mathur, counsel for the petitioners.

21/7/85

Sh. Manish Bhandari, counsel for the resp.

Alls attended.

The operation of the orders in respect
of which contempt is alleged by the petitioners
has been stayed by Hon'ble the Supreme Court
of India vide Annexure CPR/1.

MS
31/8
Vakalatnama
and Reply
filed

In the circumstances, this Contempt
petition is consigned to records for the
time being.

On 5-9-85

MS
5/9

C. K. Sharma
(GOPAL KRISHNA)
VICE CHAIRMAN

C. K. Sharma
(C. K. Sharma)
M(A)

Central Administrative Tribunal
Jaipur Bench, JAIPUR
Certified That No Further Action is
Required To Be Taken & The Case is
Fit For Consignment To Record.

MS
Dealing Asst. Record Section Officer
Digit No. 44... Keeper (Judicial)

2
Recd. for MS
24/9/85

Copy issued
to ccpp
Vide 31/7
25/85

286/85